

spirit of mutual accommodation and understanding. The Central Government has constituted the Mahajan Commission in October, 1966 to resolve the Maharashtra-Karnataka-Kerala boundary dispute. Three Commissions have so far been appointed to determine the areas of Punjab that should go to Haryana in lieu of Chandigarh. Government of India made, efforts in the past to resolve the boundary dispute between Assam and Nagaland, but these efforts were in vain.

Proposals received by Home Secretary for tapping of telephones

1806. SHRI JAI PRAKSH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of individual proposals received by the Home Secretary for tapping of telephones from various agencies since 1 January, 2007;

(b) how many days HS generally takes in deciding and approving such proposals of phone tapping;

(c) whether Government is aware that tapping of phones have been leaked by the officers of Central Board of Direct Taxes; and

(d) if so, the reasons for not registering an FIR against officers responsible for the leak?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):

(a) Due to reasons of privacy and national security implications, the individual proposals/'targets' for interception cannot be revealed.

(b) Home Secretary takes a decision within a time frame that meets the requirements of the requesting authorized Law Enforcement Agency after satisfying himself that the conditions prescribed in Section 5(2) of Indian Telegraph Act 1885 are fulfilled.

(c) and (d) As an allegation to this effect is a matter of Writ Petition with the Apex Court, the matter is thus, sub-judice.

Rajiv Awas Yojana

1807. SHRI RANJITSINH VIJAYSINH MOHITE PATIL: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) with an aim to make urban India slum free, whether Government is going to approve 'Rajiv Awas Yojana';